

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:277

ANSWERED ON:31.08.2007

MISSING OF FILES FROM THE OFFICE OF CAPART

Jha Shri Raghunath; Saradgi Shri Iqbal Ahmed

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some files related to unaccounted funds disbursed to various Non Governmental Organisations are missing from the office of Council for Advancement of People's Action and Rural Technology(CAPART);
- (b) if so, whether any enquiry is being conducted into the matter and if so, the details thereof;
- (c) the quantum of funds disbursed by CAPART to different NGOs during the last five years in each State indicating the purposes for funding these NGOs; and
- (d) the measures taken by the Government to check misuse of funds by NGOs?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 277 TO BE ANSWERED ON 31.08.2007

(a) After physical verification of files at Headquarters/ Regional Centres of CAPART, it has been noticed that 4,719 project files shown as ongoing in the electronic data base are not physically present in the various divisions of Headquarters and in the Regional Centres of CAPART.

(b) In order to reconcile the discrepancy between the files physically present in various divisions / Regional Centres of CAPART and the files shown in CAPART data base, the services of an external independent agency viz. a reputed Chartered Accountant firm have been engaged. The report of the agency is expected shortly.

(c) The details of state-wise and year-wise quantum of funds disbursed/ released by CAPART to different NGOs during the last five years are given in the statement Annexed. The NGOs are funded with the purpose to implement rural development projects for the benefit of rural communities.

(d) The measures taken by CAPART to check misuse of funds by NGOs are given as under:-

- # Photographs of the office bearers of the V.O. made necessary at the time of submission of project proposals to bring moral pressure on the members in the implementation of the projects given to them.
- # Pre-funding appraisal by the subject matter specialist(s) made mandatory.
- # The V.O. has to submit certificate that the concerned project has not received, is not receiving and will not receive or apply for receiving any funding, either completely or partially from any other Governmental, Non-governmental, International or any other agency, for the same project covering the same beneficiaries.
- # Sanction orders are endorsed to the respective peoples' representatives (MP, MLA and Panchayat representatives) in addition to the Dist. Collector/State Govt.
- # Information on sanction, etc. are put on the website and published in the CAPART newsletter.
- # Beneficiary selection, etc. to be finalised in consultation with the Gram Sabha.
- # To ensure transparency, the grant recipient organisations have been instructed to exhibit the particulars of the project/funding source at the project sites.
- # Mid-term evaluations are conducted by the empanelled Institutional Monitors and corrections if any, suggested, are ratified.
- # Consolidated audited accounts are obtained for the grants disbursed with relevant break-up indicating the local contributions mobilised.
- # On obtaining completion report along with the audited statement of accounts for the grant released, post-evaluation is ordered.
- # On line monitoring of the projects is being introduced.
- # Execution of Indemnity Bond by the Chief Functionary of the VO has been introduced.